

Court-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 138 of 2015

Dated : 13th August, 2015

**Present : Hon'ble Mr. Justice Surendra Kumar, Judicial Member
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:

Damodar Valley Corporation **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Ors. **Respondent(s)**

Counsel for the Appellant (s) : Ms. Anushree Bardhan
Ms. Ranjitha Ramachandran

Counsel for the Respondent (s) :

ORDER

Heard the learned counsel appearing for the appellant.

Admit.

Issue notice of the instant Appeal to the respondents. Dasti service is permitted. Counter affidavit be filed within three weeks and rejoinder, if any, be filed within two weeks thereafter after serving copy thereof to the other sides.

Post this Appeal for hearing on **28th September, 2015.**

**(T. Munikrishnaiah)
Technical Member**

**(Justice Surendra Kumar)
Judicial Member**

